

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.428

IA/3043/ND/2024, IA/1162/ND/2023, IA/845/ND/2024 IN IB/3/ND/2020

IN THE MATTER OF:

IDBI Bank Ltd	...	Applicant
Versus		
Amzen Transportation Industries Pvt Ltd	...	Respondent

Under Section 7 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Utsav Mukherjee, Adv. Vikalp Wange, Adv. Saksham Ahuja and Adv. Mayukh Roy in IA-845 of 2024

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Palak Kalra in all IAs

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **09.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)